

State vs. Vikram Verma

FIR No. 658/2016
PS: Hari Nagar
U/sec. 279/337 IPC

30.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lockdown by the Hon'ble Delhi High Court, however, courts have been directed to take up urgent matters.

Present: *Shri Omkar Sharma*, learned counsel for the applicant through V/C

The court is convened through V/C (Cisco Webex) from residence office.

This is an application seeking cancellation of the *superdagnama*, however, the applicant has not filed the *superdari* order alongwith the application.

Heard. Application perused.

Put up this application with the case file on 04.08.2020 through V/C at 01:00 p.m., for consideration/further proceedings.

(Babita Puniya)
MM-06, West District, THC
Delhi/30.07.2020

बबीता पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी कार्यालय-06

Charanjit Singh vs. State

CT No.
PS: Hari Nagar

30.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lockdown by the Hon'ble Delhi High Court, however, courts have been directed to take up urgent matters.

Present: Complainant in person through V/C.

IO through V/C

The court is convened through V/C (Cisco Webex) from residence office.

It is stated by the IO that he has taken the CCTV footage of the alleged incident in a pen-drive from the DVR which was installed by the in-laws of the complainant.

Heard.

Let copy of the CCTV footage be supplied to the complainant.

Put up on 31.07.2020 at 01:00 p.m., for further proceedings through V/C.

(Babita Puniya)
MM-06, West District, THC
Delhi/30.07.2020

बबीता पुनिया
Ms BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 35
District Room No. 35
पश्चिम जिला न्यायालय
दिल्ली